

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 307/2000

(7)

New Delhi, this the 25th day of January, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S. Tampli, Member (A)

Shri Suraj Prakash Dogra  
S/o Late Shri Beeru Ram  
C-72, Hanuman Road, Connaught Place,  
New Delhi - 110001

(None present) . . . Applicant

V E R S U S

1. Programme Evaluation Organisation through the Secretary to the Govt. of India, Planning Commission, Yojana Bhawan, New Delhi - 110 001
2. The Director of Administration, (P.E.O) Planning Commission, Yojana Bhawan New Delhi - 110001
3. Union of India through the Secretary to the Govt. of India, Department of Personnel, Cabinet Secretariat, New Delhi.

(None Present) . . . Respondents

O R D E R (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)

The applicant has filed this application impugning the order passed by the respondents dated 31-12-97 read with the order of regularisation issued by them.

2. As none has appeared for the parties, we have perused the documents on record. It is also relevant to note that none had appeared for the parties even when the case was listed previously on 16-1-2001.

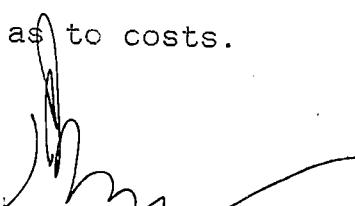
3. The order dated 31-12-97 passed by the

certain persons who are working as LDCs/Tabulation Clerk to officiate as Economic Investigators Grade II on purely ad hoc basis in the same organisation. The applicant's name does not appear in this list of persons so promoted on ad hoc basis. The applicant had been appointed as Computer on ad hoc basis w.e.f. 10-8-1981 and on regular basis by order dated 11-5-1989. He had made a representation, which according to the respondents was duly considered and replied by their letter dated 11-9-91. In the facts and circumstances of the case, we find force in the preliminary objection taken by the respondents that the OA is barred by limitation.

4. One of the main reliefs as prayed for by the applicant is that a declaration should be given that his appointment as Computer in 1981 was not on ad hoc basis but was on regular basis, with a further direction to the respondents to consider the appointment as regular from the earlier date.

5. Apart from what has been stated above on the ground of limitation, we also find no merit in this application as the applicant was initially appointed as Computer on ad hoc basis which cannot at this stage be declared "as regular", as no grounds have been made out in the OA.

6. In the result for the reasons given above, the OA fails and is accordingly dismissed. No order as to costs.

  
(Govindan S. Tampi)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)